

PROCEEDINGS OF HIGH COURT OF ANDHRA PRADESH

Sub: ESTABLISHMENT – High Court of Andhra Pradesh – Gazetted – Appointment to the post of Registrar (I.T.-cum-C.P.C.), High Court of Andhra Pradesh – Orders – Issued.

ORDER : R.O.C.No.303/2020-Estt., Dated 17.07.2020

In exercise of the powers conferred by Article 229(1) of the Constitution of India and under Rule 5 of High Court Service Rules, 2019, the Honourable the Chief Justice, High Court of Andhra Pradesh is pleased to appoint Sri B.V.L.N. Chakravarthi, District & Sessions Judge, Presently working as Officer on Special Duty against the vacant post of Registrar, as Registrar (I.T.-cum-C.P.C) with effect from 20.07.2020, until further orders.

Sri B.V.L.N. Chakravarthy shall take charge of the post from Sri A. Giridhar, Registrar (Judicial), High Court of Andhra Pradesh, who is holding in charge of the post of Registrar (I.T.-cum-C.P.C).


17/7/2020
REGISTRAR GENERAL

To

The Officers – concerned

Copy to:

1. The Prl. Pvt. Secretary to Hon'ble the Chief Justice (for placing before the Hon'ble the Chief Justice).
2. The Personal Secretaries to Hon'ble Judges (for placing before their Lordships).
3. All the Registrars, High Court of Andhra Pradesh.
4. All the Unit Heads, Andhra Pradesh.
5. The Registrar (Judicial), FAC (I.T.-cum-Central Project Coordinator), High Court of Andhra Pradesh **(with a request to direct the concerned to upload the proceedings in the High Court's website).**
6. The Secretary to Government, Law (L.A & J – SC.F), Department, Government of Andhra Pradesh, Amaravati.
7. The Member Secretary, Andhra Pradesh State Legal Services Authority.
8. The Secretary, High Court Legal Services Committee.
9. All the Officers
10. The Section Officers – concerned.